

श्री अटल बिहारी वाजपेयी : इस का भी राजनीति में घसीटा जा रहा है। (व्यवधान) किस राज्य में पूरा पानी मिल रहा है जहाँ पर आप की सरकार बनी हुई है ? (व्यवधान)

अध्यक्ष महोदय : ऐसा करने से क्या यह मसला हल हो जायेगा ?

श्री अटल बिहारी वाजपेयी : आप का क्रिया पर भरोसा नहीं है। दिल्ली कारपोरेशन एक चुनी हुई बाड़ा है। आप उस का रोकें।

अध्यक्ष महोदय : क्यों राके 'उनका राइट है। उनका राइट है पूछने का।

श्री अटल बिहारी वाजपेयी : आप उन को बोलने दते हैं, मुझ भा मरौका दीजिए।

अध्यक्ष महोदय : नहीं।

श्री अटल बिहारी वाजपेयी : सार देश में पानी की कमी है।

अध्यक्ष महोदय : क्या आप की सरकार है दिल्ली में, इसलिए मैं इजाजत न दूँ ? यह कौसे हा सकता है ' जन सभ का सरकार है दिल्ली में इसलिए कोई बानेता नहीं ? (व्यवधान) इतने बड़े देश में कांग्रेस की सरकार है, उसके लिए आप बहने रहें हैं। छाटा मैं दिल्ली में जनसंघ की सरकार है, इसलिए आप उसको बर्दाश्त नहीं करते। I do not like it. It is unfair

SHRI ATAL BIHARI VAJPAYEE
You may not like but I am here to defend the interests of my party. The Delhi Corporation is an elected body Should you allow it to be ineligned like this

श्री एच० क० एल० भगत : पाना की आटाज दिल्ली में है और लाखों लोग परेशान हैं, और यह उसका डिफेन्ड कर रहे हैं ? (व्यवधान)

श्री अटल बिहारी वाजपेयी : क्या दिल्ली केन्ट्रोलमेंट में पाणी की आटाज नहीं है ?

श्री एच० क० एल० भगत : वहाँ कौन पानी देता है ? कारपोरेशन देता है। एन० डी० एम० सी० को भी पानी कारपोरेशन देता है। एन० डी० एम० सी० के पास पानी का जनरेशन नहीं है। जनरेशन आफ वाटर कारपोरेशन के पास है।

अध्यक्ष महोदय : आइए, आइए।

श्री फूलचन्द वर्मा (उज्जैन) : नई दिल्ली के पास है, आप को मान्य नहीं है ?

श्री एच० क० एल० भगत : नई दिल्ली के पास नहीं है। जनरेशन सिर्फ कारपोरेशन के पास है।

अध्यक्ष महोदय : इसका मतलब ना यह हुआ कि अगर पानी का छोट कर यहाँ सब कुछ बन्द हो जाय तो मैं उसका इजाजत न दूँगा क्योंकि कहीं वाजपेयी साहब नाराज न हो जाए।

श्री अटल बिहारी वाजपेयी : अगर वह सेक्टर के हाथ में जायगा तो क्या पानी आ जायेगा ? (व्यवधान)

श्री फूलचन्द वर्मा : पूरे मध्य प्रदेश में पाना की समस्या है। (व्यवधान)

अध्यक्ष महोदय : अगर ऐसी बात हो जाय वेग हो, तो बात दूसरी है। लेकिन पानी के मामले में कोई डिस्टिगशन नहीं है। यह कमी सिर्फ एन० डी० एम० सी० ही में नहीं है, दूसरी जगह भी कमी चल रही है। सभी जगह चल रही है। (व्यवधान)

12 37 hrs

RE: ALLEGED DONATION MADE
BY A COMPANY TO THE RULING
CONGRESS FOR ELECTION
CAMPAIGN

SHRI H. N. MUKERJEE (Calcutta-North-East) : I have been raising a number of times but every time is it the lung power that controls this House or what, I do not

know. I have sent you a communication and the only intimation that I got was that you had sent it to the Finance Minister. You are welcome to consult wherever you like. But the issue concerns the House as a whole and you as the Speaker of this House and I wish that some decision is taken by you, may be, after consultation with whoever you wish, the Finance Minister of X or Y or Z, I do not mind. But what I feel is that it was very serious. I refer to what happened yesterday and I should like very serious notice is taken of it. I am not insisting in so far as you are concerned because you will take notice. But Government may, in view of its preponderant majority in this House try to steamroller every constitutional propriety item. That is why I wish you to take a serious view of the matter. I am not happy that I am told only that you have sent it to the Finance Minister

MR. SPEAKER : So far as this matter is concerned, it came before the House yesterday when I was not present. The Chairman was presiding. The facts were denied by the Government. In that case I am helpless.

SHRI SHYAMNANDAN MISHRA (Begusarat) : There is no question of Government denying it. Here is a person who has footed the bill to the extent of Rs. 5 lakhs for the benefit of the ruling party.

SOME HON. MEMBER : No.

AN HON MEMBER : It is a forged document... (Interruptions)

SHRI VIKRAM MAHAJAN (Kangra) : Why cannot they place the original letter ?

SHRI SAYAMNANDAN MISHRA : My point is this. Here is a breach of the law. There is a complete ban on donations by companies. Here is an underhand means of breaching the Company Donation Act. Where is the question of Government denying it ? How can anybody accept the Government's denial ? Please do not misinterpret what you want to do about this matter.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : You should appoint a Parliamentary Committee to go into this matter.

SHRI SHYAMNANDAN MISHRA : It is not a matter to be denied by the Government. Here is an allegation against the Managing Director of a company, who has taken to clandestine means of making donations to a political party. Here is a breach of the law passed by Parliament. Why are you asking the Government to deny it ? We have never asked the Government to deny it or accept it. It has got financial and legal implications.

MR. SPEAKER : You say something and they say "no". I have no authority to do anything. If the Government has failed, there are other remedies open to hon. Members.

SHRI SHYAMNANDAN MISHRA : This matter requires to be probed as to wherefrom this gentleman got Rs. 5 lakhs.

MR. SPEAKER : You can censure the Government. You can bring a no-confidence motion or any other thing. (Interruptions) All of you are speaking. I am not listening to anything

SHRI ATAL BIHARI VAJPAYEE : It is not a question of Government denying it. If a company has donated some money to a political party, the Minister for Company Affairs should come before the House and make a statement. If the House is not satisfied, we can request you to appoint a parliamentary committee to go into the matter.

MR. SPEAKER : The Minister has already made a statement denying it. Now, papers to be laid

SHRI SHYAMNANDAN MISHRA : Can the House be treated so lightly ? We have raised certain issues about breach of law. We cannot allow the minister to get away with it like this. We want an assurance that this matter would be probed. (Interruptions).

MR. SPEAKER : I am not able to listen to anybody.

SHRI SHYAMNANDAN MISHRA : An industrialist makes a generous donation

[Shri Shyamanandan Mishra]

to Government and is corrupting the whole thing. *(Interruptions)*.

MR. SPEAKER : All of you are speaking. I am not listening to anything.

SHRI P. K. DEO (Kalahandi) : On a point of order, Sir. I would request you to recollect the historic ruling of Sardar Hukam Singh on the production of a CBI report by myself. I placed it on the Table of the House after being authenticated by me that it is a true copy. There was a debate on it. That was only a copy. Here is a photostat copy and it has been authenticated by the producer and the House has taken cognizance of it. *(Interruptions)*.

MR. SPEAKER : The Chairman asked the Minister to explain and the Minister has denied it and said that it is absolutely wrong. Now it is for you to come with any proposal or any motion you like. *(Interruptions)*.

SHRI SHYAMNANDAN MISHRA : Does this matter require to be defended by the government on behalf of Shri Goenka ? The charge is that Shri Goenka has done it...*(Interruptions)*

MR. SPEAKER : If Shri Goenka has done it, he is some private person. Where does the Minister come in ?

SHRI VIKRAM MAHAJAN : If some industrialist has done it, why can't they file a complaint against him so that he can be prosecuted ?

SHRI H. N. MUKERJEE : When I raised this point yesterday I did not want to have a purely political reply. On an earlier occasion, in the first Parliament I produced a photostat copy of a document which was aimed at the Deputy Minister of those days, Shri Arun Chandra Guha, and the then Speaker, Shri Mavalankar, directed that the government should also prepare a statement in answer to the statement which I had made in support of my photostatic document. In this case, what has happened ? A photostatic document reflecting upon the conduct of the Congress Party during the last elections, rightly or wrongly I do not know, a

photostatic document is placed on the Table of the House...*(Interruptions)* The hon. Minister has denied it in the air...*(Interruptions)* He has not given any documented reply...*(Interruptions)*

MR. SPEAKER : If there is something which can be taken up in some other forums, as the Election Commission or some other body, a matter between an organisation and an individual, how do the government come in ?

श्री अटल बिहारी वाजपेयी : यह बात नहीं है। सवाल यह है कि पार्लियामेंट ने जो कानून बनाया है वह तोड़ा गया है या नहीं ?

MR. SPEAKER : If the Ministry have failed, there is other remedies available...*(Interruptions)* Why don't they give notice of a censure motion ?

SHRI G. VISWANATHAN (Wandiwash) : Sir, I have written to you about this allegation. We want to know what action you are going to take. We have no other remedy...*(Interruptions)*

MR. SPEAKER : Yesterday they made a charge and the Minister in his statement said that it is wrong.

SHRI SHYAMNANDAN MISHRA : What is wrong ?

MR. SPEAKER : The allegation.

SHRI ATAL BIHARI VAJPAYEE : Does it mean that the photostat copy is forged...*(Interruptions)*

SHRI SHYAMNANDAN MISHRA : Has the Minister consulted Shri Goenka before replying ?

MR. SPEAKER : If it is a matter between an organisation and an individual, where does the failure or the conduct of the government come in ? *(Interruptions)*

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I rise on a point of order.

May I make a submission. Let it not provoke anybody because I have no intention of throwing mud on anybody. A photostat copy of a document came into my hands, which I have placed before the House. A copy, duly authenticated by me, is on the Table of the House now...

SHRI B. P. MAURYA (Hapur) : It was not allowed to be laid on the Table of the House...*(Interruptions)*. If there is any doubt on this point, it can be clarified by the Chairman who was in the chair then...*(Interruptions)*

SHRI JYOTIRMOY BOSU : I handed it over to Shri Swell, who directed me to do so. He asked me to sign that document and I signed it. Now, it is upto the Government to seek or not to seek protection under your Table...*(Interruptions)* All that I want to say is that the accused should not be asked to sit in judgement. I am charging the Government of doing something which is wrong. You appoint an all-party parliamentary committee to go into the matter. We want your ruling on this. If you do not give it, we shall walk out of this place.

MR. SPEAKER : He has raised a point of order. I have already said it...

SHRI S. M. BANERJEE (Kanpur) : May I make a submission ? *(Interruptions)*

MR. SPEAKER : He thinks, when he stands the Speaker must sit down. He is an old parliamentarian. So, I have sat down. He does not care for it. Let him also come forward with a point of order. What to do now ?

Now, the question is very simple. There is a certain allegation against the Congress organisation. Some individual did something to publish certain posters in favour of a political organisation. The party here functions as a Government. If they think that there is some allegation against the Government, they should come with a regular motion. They don't bring any motion.*(Interruptions)*

SHRI JYOTIRMOY BOSU : We all walk out.

SHRI ATAL BIHARI VAJPAYEE : We would like to walk out. *(Interruptions)*

Some hon. Members then left the House

SHRI H. N. MUKERJEE : Sir, do I understand that you have disposed in this manner of the letter which I had written to you this morning ?

MR. SPEAKER : That I have sent to the Minister.

My own view is that when you raised this point yesterday, the Chairman referred it to the Minister and the Minister said no. If you think that some individual has done something in favour of some political party and, if you think that there is a matter which should entitle you to censure the Government, you come with a regular motion.

SHRI H. N. MUKERJEE : The point is different. The Point here is that under the rules of Parliament, the document is laid on the Table of the House...*(Interruptions)*

MR. SPEAKER : It was not laid on the Table nor it was allowed to be laid on the Table. It has nothing to do with the proceedings.

SHRI H. N. MUKERJEE : They do not have the guts to reply and give an objective argument. Is that the way the Parliament functions ? *(Interruptions)*

MR. SPEAKER:**

SHRI H. N. MUKERJEE : On the Parliamentary record, we have a document which has remained unanswered. Is that the way the Parliament functions ? *(Interruptions)*

MR. SPEAKER : Let old Members guide me. Can anything be discussed in the

** Deleted as ordered by the Speaker.

[Mr. Speaker]

House without any motion? You do not come with a motion and you keep on shouting only.

SHRI H. N. MUKERJEE : Here, on this occasion, the parliamentary record is cluttered with a document. It goes unanswered. I go with an impression that it is a correct allegation. The whole country gets an impression that it is a correct allegation...
(Interruptions)

Shri H. N. Mukerjee then left the House

SHRI S. M. BANERJEE : I would like to say... (Interruptions)

MR. SPEAKER : They have all left now.

SHRI N. SREEKANTAN NAIR (Quilon) : Sir, nine people died in my constituency. It is a very serious and urgent matter...

MR. SPEAKER : On account of what?

SHRI N. SREEKANTAN NAIR : On account of floods. Some time must be allotted tomorrow.

MR. SPEAKER : Give me something in writing. That will be followed by a statement from the Government.

SHRI S. M. BANERJEE : Sir, I wanted to say...

MR. SPEAKER : I am sorry, I cannot allow you. The matter about that letter is over now. I am not allowing you.

SHRI S. M. BANERJEE : That means, what the ruling party says will be taken as correct? Should I take it that you are not the custodian of rights...

MR. SPEAKER : I am the custodian, but you are not taking it like that.

SHRI S. M. BANERJEE : The question is that one wants to say something. There is a point of order... (Interruption)

MR. SPEAKER : I have already given my very clear ruling and observation. I am not going to allow anybody to speak after that. Is it in connection with this matter?

SHRI S. M. BANERJEE : It was in connection with this matter.

MR. SPEAKER : No, I am sorry.

Shri S. M. Banerjee then left the House

12'57 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MINES AND MINERALS
(REGULATION AND DEVELOPMENT)
ACT AND REVIEW AND ANNUAL
REPORT OF MANGANESE
ORE (INDIA) LTD.,
NAGPUR

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINLS
(SHRI SHAHNAWAZ KHAN) : I beg to
lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulations and Development) Act, 1957 :

(i) The Mineral Concession (First Amendment) Rules, 1972, published in Notification No. G. S. R. 319 in Gazette of India dated the 18th March, 1972.

(ii) The Mineral Concession (Second Amendment) Rules 1972, published in Notification No. G.S.R. 399 in Gazette of India dated the 1st April, 1972. [Placed in Library. See No. LT—2066/72.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :